NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH**

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/06/2017 AT 10.30 AM

> CORAM: SHRI Ch. MOHD SHARIEF TARIO, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, TECHNICAL MEMBER

APPLICATION NUMBER

PETITION NUMBER

: TCP/164/2016

NAME OF THE PETITIONER(S)

: JOSEPH SELVAKUMAR

NAME OF THE RESPONDENT(S)

: CHANDRA ROYAL INN PVT LTD

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

R. RAJESH

Connel for RI 4R2

P. Stilla Mary. (tre) K. Moorthey.

A SATTHIYAMURTHI Cousel For for Grouph Any Grouph.

ORDER

Ms. P. Stella Mary, Counsel for Petitioner present. Mr. R. Rajesh, Counsel for R-1 and R-2 and Mr. A. Sathiyamurthi, Counsel for R-3 along with the party present. Our attention is drawn to the order passed on 5th October 2016. As per the said order, the Respondent is holding 51% shares in the Company and he being one of the Directors may visit the office premises along with the Chartered Accountant and one Assistant on 21.06.2017 and 22.06.2017 during office hours. In order to ascertain the upkeeping of the Books of Accounts and Registers pertaining to Management and day-to-day affairs of the R1 Company, Counsel for Petitioner is directed to file the counter. Both parties are directed to maintain the peace and order. Counsel for Respondent shall file an affidavit within one week of his visit before this Bench as to the condition of the books of accounts and registers pertaining to day-to-day affairs of the 1st Respondent Company and the payment of the statutory dues. Both the parties are directed to submit the final arguments on next date of hearing. Put up on 12.07.2017 at 10.30 A.M.

I. virager glasar (S. VIJAYARAGHAVAN)

MEMBER (TECHNICAL)

(CH. MOHD. SHARIEF TARIO MEMBER (JUDICIAL)